

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

4. RST.A./13/2024 in CP/605(MB)/2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 04.07.2024

NAME OF THE PARTIES:

Mr. Sanjay G. Thorat

Vs

Jai Kisan Farm Products And Cold Chains Private
Limited

SECTION: 241(1), 48 OF THE COMPANIES ACT, 2013.

ORDER

1. Adv. Shika Bhanu a/w Adv. Shikhar Gandhi i/b TAPLEGAL, Ld. Counsel for the Applicant present. Mr. Arun Saxena a/w Ms. Nalini, Ld. Counsel for Respondent present (VC).
2. **RST.A./13/2024:** This Application is filed under Rule 48(2) of the NCLT Rules, 2016, seeking restoration of IA-10/2024 which was dismissed by this Tribunal on 29.02.2024 for non-prosecution.
3. The IA-10/2024 in CP/605/2020 is restored subject to payment of cost of Rs. 25,000/- (Rupees Twenty-five thousand only), to be paid in "Bharatkosh" account. Accordingly, RST.A/13/2024 is allowed and **disposed** of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)